

Central Administrative Tribunal
Principal Bench: New Delhi

OA No. 2798/97

New Delhi this the 29th day of April 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Dr. Priyadarshi,
H-18/3, Malviya Nagar,
New Delhi- 110017

.....Applicant
(By Advocate: Shri Shankar Divote)

Vesus

1. Union of India,
through its Secetary,
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi-11
2. The Medical Superintendent
Safdarjang Hospital,
New Delhi-110016

.....Respondents

(Shri G.L. Madan, Depttl.
representative on behalf of
respondents)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant seeks a direction to the respondents to accept his resignation submitted on 30.11.96 (Annexure-I) and also for not taking any action on account of his resignation or not joining the respondents.

2. We have heard Shri Shankar Divote, counsel for the applicant and Shri G.L. Madan, departmental representative on behalf of the respondents.

A

(6)

3. Departmental representative states at the bar that ~~wishes~~ if the order dated 7.1.98 directing the respondents to maintain the status-quo, which has been extended from time to time is vacated, respondents have no objection ~~to~~ grant the applicant's prayer referred to above.

4. Under the circumstances the interim order dated 7.1.98 is vacated and the O.A. is allowed interms of what has been stated above, by the departmental representative. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S. R. Adige

(S. R. Adige)
Vice-Chairman (A)

cc.